

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(2022-2023)**

(SEVENTEENTH LOK SABHA)

EIGHTY-EIGHTH REPORT

**REQUESTS FOR DROPPING OF
ASSURANCES
(NOT ACCEDED TO)**

Presented to Lok Sabha on 27/07/ 2023



**LOK SABHA SECRETARIAT
NEW DELHI**

July, 2023/ Sravana, 1945 (Saka)

CONTENTS

	Page
Composition of the Committee on Government Assurances (2022-2023)	(ii)
Introduction	(iii)
Report	1-2
Appendix-I Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and considered by the Committee at their sitting held on 22 February, 2023	3-4
Appendices-II to X	
<u>Requests for Dropping of Assurances (Not Acceded to)</u>	
II. USQ No 3386 dated 16.03.2021 regarding 'Use of Antibiotics on Food Crops'	5-8
III. USQ No 4229 dated 29.03.2022 regarding 'Antimicrobial Resistance in Crops'	9-11
IV. USQ No 441 dated 03.02.2022 regarding 'Development of Darbhanga Airport'	12-13
V. USQ No 95 dated 02.02.2022 regarding 'Augmentation of GRP'	14-15
VI. USQ No 4147 dated 29.03.2022 regarding 'Immigration Facility at Ports'	16-20
VII. USQ No 314 dated 03.02.2022 regarding 'Proposal for New NH From Kerala'	21-22
VIII. USQ No 3073 dated 04.08.2022 regarding 'Declaration of National Highways'	23-25
IX. Minutes of the Sitting of the Committee on Government Assurances (2022-2023) held on 22 February, 2023	26-31
X. Minutes of the Sitting of the Committee on Government Assurances (2022-2023) held on 25 July, 2023	32-33

**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2022 - 2023)**

SHRI RAJENDRA AGRAWAL

- Chairperson

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Gaurav Gogoi
4. Shri Ramesh Chander Kaushik
5. Shri Kaushlendra Kumar
6. Shri Khagen Murmu
7. Shri Ashok Mahadeorao Nete
8. Shri Santosh Pandey
9. Shri M.K. Raghavan
10. Prof. Sougata Ray
11. Shri Chandra Sekhar Sahu
12. Shri Indra Hang Subba
13. Smt. Supriya Sadanand Sule
14. Vacant
15. Vacant

SECRETARIAT

- | | | |
|------------------------------|---|-------------------|
| 1. Shri J.M. Baisakh | - | Joint Secretary |
| 2. Dr. Sagarika Dash | - | Director |
| 3. Shri M.C. Gupta | - | Deputy Secretary |
| 4. Shri Sanjeev Kumar Gulati | - | Committee Officer |

* The Committee have been constituted w.e.f. 09 October, 2022 *vide* Para No. 5363 of Lok Sabha Bulletin Part-II dated 09 November, 2022

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2022-2023), having been authorized by the Committee to submit the Report on their behalf, present this Eighty-Eighth Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2022-2023) at their sitting held on 22 February, 2023 *inter-alia* considered Memorandum Nos. 22 to 36 containing requests received from various Ministries/Departments for dropping of 16 pending Assurances and decided to pursue 07 Assurances.

3. At their sitting held on 25 July, 2023 the Committee on Government Assurances (2022-2023) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

25 July, 2023

03 Sravana, 1945 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2022-2023) considered Fifteen Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 16 pending Assurances at their sitting held on 22 February, 2023.

3. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping of the following 07 Assurances:-

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
1.	USQ No 3386 dated 16.03.2021	Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare)	Use of Antibiotics on Food Crops (Appendix-II)
2.	USQ No 4229 dated 29.03.2022	Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare)	Antimicrobial Resistance in Crops (Appendix-III)
3.	USQ No 441 dated 03.02.2022	Civil Aviation	Development of Darbhanga Airport (Appendix-IV)
4.	USQ No 95 dated 02.02.2022	Railways	Augmentation of GRP (Appendix-V)

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
5.	USQ No 4147 dated 29.03.2022	Home Affairs	Immigration Facility at Ports (Appendix-VI)
6.	USQ No 314 dated 03.02.2022	Road Transport and Highways	Proposal for New NH From Kerala (Appendix-VII)
7.	USQ No 3073 dated 04.08.2022	Road Transport and Highways	Declaration of National Highways (Appendix-VIII)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 07 Assurances are given in Appendices -II to VIII.

5. The Minutes of the sitting of the Committee dated 22 February, 2023, whereunder the requests for dropping of the Assurances were considered, are given in Appendix- IX.

6. The Committee desire that the Government should take note of the Observations of the Committee as contained in Annexure-II of Appendix-IX and take appropriate action for implementation of the Assurances expeditiously.

NEW DELHI;

25 July, 2023

03 Sravana, 1945 (Saka)

RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES

COMMITTEE ON GOVERNMENT ASSURANCES (2022-2023)

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and considered by the Committee on 22 February, 2023

Sl. No.	Memo No.	Question/ Discussion References	Ministry	Department	Brief Subject
1	22	USQ No 1955 dated 09.12.2021	Jal Shakti	Department of Water Resources, River Development and Ganga Rejuvenation	Inter-Linking of Rivers
2	23	USQ No 1422 dated 10.02.2021	NITI Aayog		Panagaria Task Force on Poverty Elimination
3	24	USQ No 3386 dated 16.03.2021	Agriculture and Farmers Welfare	Department of Agriculture and Farmers Welfare	Use of Antibiotics on Food Crops
4	25	USQ No 4229 dated 29.03.2022	Agriculture and Farmers Welfare	Department of Agriculture and Farmers Welfare	Antimicrobial Resistance in Crops
5	26	USQ No 441 dated 03.02.2022	Civil Aviation		Development of Darbhanga Airport
6	27	USQ No 1193 dated 19.09.2020	Finance	Department of Investment and Public Asset Management	Privatisation of BPCL
7	28	USQ No 221 dated 19.07.2021	Finance	Department of Investment and Public Asset Management	BPCL Dividend
8	29	SQ No 367 dated 19.03.2020 (Supplementary by Shri Feroze Varun Gandhi, M.P.)	Jal Shakti	Department of Water Resources, River Development and Ganga Rejuvenation	Ground Water Depletion

Sl. No.	Memo No.	Question/ Discussion References	Ministry	Department	Brief Subject
9	30	(i) SQ No 234 dated 10.03.2021 (ii) USQ No 2846 dated 12.03.2021	AYUSH		(i) Ayush Export Promotion Council (ii) Ayush Export Promotion Council
10	31	USQ No 95 dated 02.02.2022	Railways		Augmentation of GRP
11	32	USQ No 4147 dated 29.03.2022	Home Affairs		Immigration Facility at Ports
12	33	USQ No 3955 dated 17.12.2014	Atomic Energy		EIA Report on Mithivirdi Nuclear Power Plant
13	34	USQ No 314 dated 03.02.2022	Road Transport and Highways		Proposal for New NH From Kerala
14	35	SQ No 247 dated 05.08.2021 (Supplementary by Dr. Nishikant Dubey, M.P.)	Road Transport and Highways		Improvement of NHs in Maharashtra
15	36	USQ No 3073 dated 04.08.2022	Road Transport and Highways		Declaration of National Highways

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM NO. 24

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3386 dated 16.03.2021 regarding "Use of Antibiotics on Food Crops".

On 16 March, 2021, Shri Janardan Singh Sigrwal, M.P., addressed an Unstarred Question No. 3386 regarding "Use of Antibiotics on Food Crops" to the Minister of Agriculture and Farmers Welfare. The text of the Question alongwith the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare) *vide* O.M. File. No. 13001/04/2021PP-I (e 95057) dated 29th October, 2021 had requested to drop the Assurance on the following grounds:-

"Issue related to the misuse of antibiotics on food crops resulting in Anti Microbial Resistance in crops, has been taken up with Directorate of Plant, Protection, Quarantine & Storage (DPPQ&S). It is relevant to mention that Registration Committee (CIB&RC) under the aegis of DPPQ&S has constituted a sub-committee to examine the issue."

4. The above request of the Ministry was considered by the Committee at their sitting held on 11 January, 2022 and the Committee decided not to drop the above mentioned Assurance. The Committee accordingly presented their Sixty-Fourth Report (17th Lok Sabha) to the House on 21 July, 2022 in which the Committee desired that the Ministry should co-ordinate with CIB&RC and DPPQ&S and apprise the Committee of the final outcome of the matter.

5. However, the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, and Farmers Welfare) *vide* O.M. F. No. 13001/04/2021-PP-I (e 95057) dated 18th November, 2022 has stated as under:-

'Issue related to the misuse of antibiotics on food crops resulting in Anti Microbial Resistance in crops, is duly considered by Registration Committee (RC) in its 440th meeting held on 03.08.2022 and decided that ICAR should undertake research on sound alternatives of these antibiotics for timely addressing the farmers cause.

Further, Central Insecticides Board (CIB) has been consulted under section 36(1) of the Insecticides Act, 1968 which in its 63rd meeting held on 5.9.22 decided as under:

"The board felt it expedient that the ICAR shall bring the complete details of the data available and generated by them before arriving at an appropriate view."

In view of the above, the fulfillment of the above mentioned Assurance is likely to take considerable time as ICAR would take at least 2-3 years to generate data on safety, efficacy, Residue and to undertake research on sound alternatives of these antibiotics which will be further discussed in RC as well as Department of Agriculture and Farmers Welfare (DA&FW) and final decision will be taken accordingly.

6. In view of the above, the Ministry, with the approval of the Minister of Agriculture and Farmers Welfare, has requested the Committee to drop the Assurance.

The Committee may re-consider.

NEW DELHI:

DATED: 20/02/2023

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO- 3386
TO BE ANSWERED ON 16th MARCH, 2021

USE OF ANTIBIOTICS ON FOOD CROPS

3386. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of Agriculture and Farmers Welfare कृषि एवं किसान कल्याण मंत्री be pleased to state:

(a) whether the Government is aware of the facts that indiscriminate use of antibiotics on food crops in several parts of the country is leading to the development and spread of Anti Microbial Resistance (AMR) among the crops;

(b) if so, the details thereof;

(c) whether the Government has received complaints from various States in this regard and if so, the details thereof;

(d) whether the Government is taking any steps to check the rampant use of antibiotics on food crops and promote alternative healthy practices by the farmers; and

(e) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF AGRICULTURE & FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (c): State Government of Himachal Pradesh, Rajasthan, Gujarat, Uttarakhand, Uttar Pradesh, Jharkhand, Odisha, Madhya Pradesh, Chhattisgarh, Maharashtra, Andhra Pradesh, Telangana, Karnataka, Kerala, Tamilnadu, Goa and Nagaland have reported that no cases related to indiscriminate use of antibiotics on food crops leading to development, spread of antimicrobial resistance (AMR) among the crops have been noticed/reported in their States.

However, the Central Government had received a correspondence from the Government of Chhattisgarh, regarding clarification on the strength at which the combination product of antibiotic Streptomycin Sulphate + Tetracycline Hydrochloride (antibiotic) is registered. The Registration Committee constituted under the Insecticide Act, 1968 had provided the clarification to the State Government of Chhattisgarh that the formulation product is registered as Streptomycin sulphate 90% + Tetracycline Hydrochloride 10%. Further, Registration Committee suo-moto constituted a sub-committee to examine if the use of antibiotics in agriculture pose risk of development of resistance in human beings. The sub-committee has submitted its report which is under consideration of the Registration committee.

(d) & (e): Ministry of Agriculture & Farmers Welfare is implementing 'Sub-Mission on Plant Protection and Plant Quarantine' Scheme, under which Integrated Pest Management approach is being promoted to educate/orient farmers, pesticide dealers and extension officials about judicious use of chemical pesticides & antibiotics and to recommend their use as per the directions prescribed on label and leaflets. Integrated Pest Management seeks to promote cultural, mechanical, biological methods of pest control and conservation of natural enemies, augmentation/release of bio-control agents in farmer fields for holistic management of pest & diseases. During last 3 years, 2018-19 to 2020-21 (upto December 2020), 1526 farmers field school and 241 HRD programs have been organized in the different states of India; wherein 62630 farmers, pesticides dealers and state officials have been trained on latest IPM technologies.

Appendix - III

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 25

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4229 dated 29.03.2022 regarding "Antimicrobial Resistance in Crops".

On 29 March, 2022, Smt. Sarmistha Sethi, M.P., addressed an Unstarred Question No. 4229 regarding "Antimicrobial Resistance in Crops" to the Minister of Agriculture and Farmers Welfare. The text of the Question alongwith the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) *vide* O.M. F. No. 13001/06/2022-PP-I (e109818) dated 18 November, 2022 has stated as under:-

Issue related to the Anti Microbial Resistance in crops, is duly considered by Registration Committee (RC) in its 440th meeting held on 03.08.2022 and decided that ICAR should undertake research on sound alternatives of antibiotics for timely addressing the farmers cause.

Further, Central Insecticides Board (CIB) has been consulted under section 36(1) of the Insecticides Act, 1968. CIB in its 63rd meeting held on 5.9.22 decided as under:

"The board felt it expedient that the ICAR shall bring the complete details of the data available and generated by them before arriving at an appropriate view."

In view of the above, the fulfillment of the above mentioned Assurance is likely to take considerable time as ICAR would generate data on safety, efficacy, Residue and to undertake research on sound alternatives of these antibiotics which may take at least 2-3 years. The outcome of the studies will be further discussed in RC as well as Department of Agriculture and Farmers Welfare (DA&FW) and final decision will be taken accordingly.'

4. In view of the above, the Ministry, with the approval of the Minister of Agriculture and Farmers Welfare, has requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 29/02/2023

New Delhi

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE & FARMERS WELFARE
DEPARTMENT OF AGRICULTURE & FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 4229
TO BE ANSWERED ON 29TH MARCH 2022

ANTIMICROBIAL RESISTANCE IN CROPS

4229. SHRIMATI SARMISTHA SETHI

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- a) whether it is a fact that the indiscriminate use of antibiotics in food crops in several parts of the country is leading to the development and spread of Anti Microbial Resistance (AMR) among crops;
- (b) if so, the details thereof;
- (c) whether the Government is taking any steps to check the rampant use of antibiotics in food crops and promote alternative healthy practices by farmers; and
- (d) if so, the details thereof and if not, the reasons therefore?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (d): No report has been received from any part of the country regarding indiscriminate use of antibiotics in food crops leading to the development and spread of Anti Microbial Resistance (AMR) among crops. However, the matter of use of antibiotics was considered by Registration Committee *suo moto* and a Sub-Committee was constituted under the Chairmanship of Dr. S.C. Dubey, Assistant Director General (Plant Protection & Biological Science), ICAR to examine the matter on production, sale and use of Streptomycin + Tetracycline. The Sub-Committee has submitted its report before the Registration Committee. The Registration Committee considered the report in its 430th meeting held on 23.07.2021 and approved the recommendation of Sub-Committee to phase out the use of Streptomycin + tetracycline as per the availability of alternatives. Large-scale validations at field level have also been suggested for available alternatives. In view of this, DARE/ICAR has sent a communication to the crop specific ICAR-Institutes to conduct appropriate research to find out safer and better alternatives.

The Government of India has published the Gazette notification; S.O. 5295 (E) dated 17.12.2021 (Annexure-I) for prohibition of Streptomycin + Tetracycline in agriculture. Comments/suggestions on the draft notification have been received and the same have been considered by the Registration Committee in its 437th meeting held on 16.03.2022 wherein it decided to seek further suggestion/ comments from ICMR.

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART-II,
SECTION-3, SUB-SECTION (ii)]

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
(Department of Agriculture and Farmers Welfare)

NOTIFICATION

New Delhi, the 17th December, 2021.

S.O. 5295 (E)- Whereas, the Registration Committee constituted under section 5 of the Insecticides Act, 1968 (46 of 1968) (hereinafter referred to as 'the said Act') had constituted a Sub-Committee to explore the possibility of phasing out of antibiotic or antibacterial substances for use in agriculture if alternatives are available, as continued use of these substances in agriculture may pose risk of development of resistance to these antibiotics in human beings and animals;

And whereas, the Central Government, in exercise of the powers conferred by sub-section 2 of Section 27 of the said Act, after considering the recommendations of the said Sub-Committee and after consultation with the Registration Committee set up under the said Act, proposes to make the following draft Order, which is hereby published for information of all persons likely to be affected thereby and notice is accordingly hereby given that the said draft Order shall be taken into consideration after the expiry of a period of forty five days from the date on which the copies of the Gazette of India containing this Order are made available to the public;

And whereas, any person desirous of making any objection or suggestion in respect of the said draft Order may submit the same for consideration of the Central Government, within the period so specified, to the Joint Secretary (Plant Protection), Ministry of Agriculture and Farmers Welfare, Department of Agriculture and Farmers Welfare, Krishi Bhawan, New Delhi-110 001;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 27 of the said, the Central Government hereby propose to make the following Order, namely:-

DRAFT ORDER

1. Short title and commencement.- (i) This Order may be called the Prohibition of Streptomycin + Tetracycline in agriculture Order, 2021.
(ii) It shall come into force on the date of its final publication in the Official Gazette.
2. No person shall import, manufacture or formulate Streptomycin + Tetracycline for use in agriculture in India with effect from the 1st February, 2022.
3. No new certificate of registration to manufacture, import or formulate of Streptomycin + Tetracycline for use in Agriculture shall be issued with effect from the 1st February, 2022.
4. The use of Streptomycin + Tetracycline shall be completely banned in agriculture with effect from 01.01.2024.
5. Every State Government shall take all such steps under the provisions of the said Act and rules framed there under, as it considers necessary, for the execution of this order in the state.

[F. No. 13035/12/2020-PP-I]

(Dr. Pramod Kumar Meherda)
Joint Secretary (Plant Protection)

Appendix - IV

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM No. 26

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 441 dated 03.02.2022, regarding "Development of Darbhanga Airport."

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On 03 February, 2022, Shri Gopal Jee Thakur, M.P., addressed an Unstarred Question No. 441 to the Minister of Civil Aviation. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Civil Aviation within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Civil Aviation vide O.M. No. H-11012/12/2022-AAI-MOCA dated 26 May, 2022 have requested to drop the Assurance on the following grounds:-

"A factual position in the matter may be seen as under:

- i. A Civil Writ Jurisdiction Case No. 10134 of 2021 had been filed in the High Court of Judicature at Patna wherein the petitioner requested to set aside the decision taken by both houses Bihar State Legislative Assembly as well as Bihar Legislative Council to name Darbhanga Air Port in the name of Vidyapati and thereafter give the name of Maharajadhiraj Kameshwar Singh Air port, Darbhanga.*
- ii. Patna High Court vide order dated 20.07.2021 disposed of aforementioned petition directing the petitioner to approach the authority concerned*
- iii. This Ministry vide speaking Order dated 01.10.2021 informed the petitioner that the name of the said Airport as on date is Darbhanga Airport and being a sensitive matter, the naming of an Airport requires extensive consultation wherein the public sentiments have to be kept in mind, hence it is not possible to give fixed timelines for naming the Airport"*

4. In view of the above, the Ministry, with the approval of Minister of State for Civil Aviation, has requested to drop the above Assurance.

The Committee may consider.

DATED :- 20/02/2023

NEW DELHI;

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 441
(To be answered on the 3rd February 2022)

Annexure

DEVELOPMENT OF DARBHANGA AIRPORT

441. SHRI GOPAL JEE THAKUR

Will the Minister of CIVIL AVIATION

~~श्री गजेंद्र प्रसाद झा~~

be pleased to state:-

- (a) the details of the works including land acquisition to be undertaken for the proper development of the airport in Darbhanga under the UDAN scheme; and
(b) whether the Government proposes to name Darbhanga airport as Kavi Kokil Vidyapati airport for which resolution has been passed by Bihar Legislature and if so, the time by which it is likely to be renamed?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

~~श्री गजेंद्र प्रसाद झा~~

(GEN. (DR) V. K. SINGH (RETD))

(a): Airports Authority of India (AAI) has developed the interim Terminal Building on a land pocket of 2.3 acres leased from Ministry of Defence along with strengthening of Runway, Apron, Shoulder etc. Civil flight operations started from Darbhanga on 08.11.2020. For proper development of Darbhanga Airport, AAI has requested 78 acres of land from Government of Bihar, which includes 54 acres of land for Terminal Building, Car Parking, Offices etc. and 24 acres of land for operational requirement.

(b): The proposal for renaming of Darbhanga airport as 'Vidyapati Airport' along with the Resolution passed by the Bihar Legislative Assembly has been received from the Government of Bihar. A decision on renaming of Airports is taken by the Union Cabinet after due consultation with the concerned Central Ministries/ Departments.

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

MEMORANDUM No. 3 |

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 95 dated 02.02.2022 regarding "Augmentation of GRP".

On 02 February, 2022, Shri B.Y. Raghavendra and Various other M.Ps., addressed an Unstarred Question No. 95 regarding Augmentation of GRP to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Minister of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Railways *vide* O.M. No. 2022/Sec(Spl)/120/1 dated 23.03.2022 have stated as under:-

"A policy decision has been taken by Ministry of Railways that due to the austerity measures in view of the pandemic COVID-19, creation of fresh posts will not be feasible in near future."

4. In view of the above, the Ministry, with the approval of the Minister of State for Ministry of Railways, have requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 20/02/2023
NEW DELHI

Annexure

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 95
TO BE ANSWERED ON 02.02.2022.**

AUGMENTATION OF GRP

**95. SHRI B.Y. RAGHAVENDRA:
SHRI PRATHAP SIMHA:
SHRI SHA.BRA. DR. JAI SIDDESHWAR SHIVACHARYA MAHASWAMIJI:
DR. UMESH G. JADHAV:**

Will the Minister of RAILWAYS be pleased to state:

- a) whether the Government has taken any steps to augment the Government Railway Police (GRP) strength in the country;
- b) if so, the details thereof; State/UT-wise;
- c) whether there is any such proposal received from the Government of Karnataka;
- d) if so, the present status of the action being taken and if not, the time by when it will be considered/sanctioned?

ANSWER

**MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

(a) & (b): Government Railway Police (GRP) is a wing of State Police which functions under the control of respective States. The guidelines for creation of posts in GRP provide that State Government may submit their proposals to the General Managers of the Zonal Railways concerned after getting them approved by their respective finances. The General Managers will get these proposals examined in consultation with their associated finance for acceptance and, if considered feasible, forward it to the Railway Board for approval of the Ministry of Railways.

As such, any assessment of requirement of man power and initiation of proposal for augmentation of GRP falls in the domain of concerned States and considered by the Ministry of Railways as per extant provisions.

(c) & (d): Two proposals of 725 and 82 GRP posts of Karnataka have been referred back for clarification. Whereas other two proposals of 49 and 63 posts are yet to be approved due to austerity measures, enforced owing to onset of Covid-19 pandemic.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 32

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4147 dated 29.03.2022 regarding "Immigration Facility at Ports".

On 29 March, 2022, Shri N.K. Premachandran, M.P., addressed an Unstarred Question No. 4147 regarding "Immigration Facility at Ports" to the Minister of Home Affairs. The text of the Question alongwith the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs *vide* O.M. No. 25022/12/2019-Imm dated 09 May, 2022 had requested to drop the Assurance on the following grounds:-

"A factual position in the matter has already been provided to Hon'ble MP stating therein that once the required infrastructure is provided by the concerned State Government, further action will be taken up by the Ministry in the matter for declaring Kollam as an authorized Immigration Check Post. Therefore, there is no Assurance/promise has been given/made by this Ministry. However, it seems that taking the answer given to point (e) of the question i.e. "Response is awaited from the State of Kerala" into consideration, the reply has been treated as An Assurance.

It is further informed in this regard that earlier also Hon'ble MP has raised the matter by way of DO letters addressed to Hon'ble Home Minister Appropriate replies have already been given to Hon'ble MP *vide* this Ministry DO letters 15.09.2021, 17.01.2022 and 04.04.2022."

4. The above request for dropping of the Assurance was considered by the Committee at their sitting held on 23 August, 2022 and the Committee decided not to drop the above mentioned Assurance. The Committee accordingly presented their Seventy-Seventh Report (17th Lok Sabha) to the House on 22 December, 2022 in which the Committee desired that the requisite Implementation Report may be furnished to the Ministry of Parliamentary Affairs for being laid on the Table of the House.

5. However, the Ministry of Home Affairs *vide* O.M. No. 25022/12/2019-Imm dated 19 December, 2022 has stated as under:-

"The State Government of Kerala has been requested by this Ministry to provide necessary physical infrastructure and manpower for providing immigration facilities at Kollam Port. However, the response from them is still awaited despite several reminders. Once the required infrastructure and manpower are provided by the State Government of Kerala, this Ministry will declare Kollam seaport as an authorized Immigration Check Post. The whole process of declaration as an authorized ICP may take time."

6. In view of the above, the Ministry, with the approval of the Minister for Home Affairs, has again requested the Committee to drop the Assurance.

The Committee may re-consider.

Dated:- 20/02/2023

New Delhi

Annexure

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4147**

TO BE ANSWERED ON THE 29TH MARCH, 2022/ CHAITRA 8, 1944 (SAKA)

IMMIGRATION FACILITY AT PORTS

4147. SHRI N.K. PREMACHANDRAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to promote immigration facility at the ports to ensure the use of ports for contractual operation and utilizing their existing facilities;

(b) if so, the action taken for providing immigration facility in the Kollam Port along with the details regarding the basic amenities and infrastructure required for functioning of immigration office in Kollam Port;

(c) whether the Union Government has issued proper instruction to the State Government of Kerala for making arrangement for development of infrastructure and electronic facility for opening immigration facility in Kollam Port;

(d) if so, the details thereof and the action taken by the Union Government and the communication sent to the State Government in this regard; and

(e) whether the State Government of Kerala has complied with the direction of the Union Government and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a): Yes, Government of India considers immigration facilities at those ports which fulfill the requirement of becoming Immigration Check Post as per the norms.

(b) to (d): So far as declaration of Kollam Port as authorized Immigration-
Check Post (ICP) is concerned, Central Government vide letter dated
04.07.2019 and subsequent reminders dated 06.09.2019, 23.10.2020,
16.02.2021, 08.04.2021, 13.08.2021, 08.12.2021 and 15.02.2022 has
requested State Govt. of Kerala to provide required physical infrastructure
and manpower to carry out immigration functions. Once the required
physical infrastructure and manpower are arranged by the State Govt. of
Kerala, further action will be taken in this regard. Tentative requirement of
the manpower and physical infrastructure is at Annexure-I.

(e): Response is awaited from the State Govt. of Kerala.

a) Manpower to be provided

- i) 2 Inspector as overall In-charge.
 - ii) 8 SIs for counter duties.
 - iii) 4 constables to assist counter officers in making queue, filling D/E Cards etc
- Total staff = 14

b) Space/Infrastructure

- i) The number of counters would be 4 in arrival and 4 in departure. Number of counters would increase proportionately depending on operating of higher capacity cruise/ship.
- ii) Server and Computer Staff Room of size 12' x 10'.
- iii) Refusal/Detention Room with attached toilet of size 15'x12'.
- iv) Incharge Immigration Office of size 15'x12'.
- v) For Immigration Office for backroom operation of size 20'x15'.
- vi) Multi-Purpose Room for training/rest/meeting etc. of size 15'x15'.
- vii) Record Room of size 10'x10'.
- viii) UPS Room of size 5'x8'.
- ix) Adequate Space for queuing up of passengers in front of Immigration Counters.
- x) Toilet facility for passengers in Immigration area in arrival.
- xi) Furniture and other fittings for the above offices to be provided by the Airport Operator maintaining ambience.
- xii) Uninterrupted power supply to the server room, from server room to counters and In-charge immigration office.
- xiii) Intercom facility in In-charge office back room office, server room etc.

c) Requirement of Residential Accommodation.

It is mentioned that most of the Immigration staff posted at Seaports have to reside at their own arrangements in the City/Town area as no Government accommodation is available to BOI. Further, they are required to commute to/from Seaport travelling for more than an hour (one side). Since, they reside in different localities, organizing a common transport for pick and drop facility also become difficult and time consuming. Moreover, they have to perform night duties also, which makes their commuting more difficult. Hence, it would be mandatory for the Seaport Authorities to provide residential accommodation at a central/common location to BOI (equal to 50% of the staff sanctioned in BOI) either by constructing the same or taking accommodation on lease.

Appendix-VII

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES**

MEMORANDUM No. 34

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 314 dated 03 February, 2022 regarding "Proposal for New NH from Kerala."

On 03 February, 2022, Adv. Adoor Prakash and Shri Anto Antony M.Ps., addressed an Unstarred Question No. 314 to the Minister of Road Transport and Highways. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Road Transport and Highways vide O.M. No. H-11016/02/2022/KL/Zone-3 dated 31st May, 2022 have stated as under:-

"Policy for declaration of new National Highways is still in consultation process within Government for its finalization. As such the matter does not fall under the purview of M/O RTH as of now and the Assurance cannot be fulfilled. "

4. In view of the above, the Ministry, with the approval of Minister of State in the Road Transport and Highways have requested to drop the above Assurance.

The Committee may consider.

DATED :- 20/02/2023

NEW DELHI:

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 314
ANSWERED ON 3RD FEBRUARY, 2022**

PROPOSAL FOR NEW NH FROM KERALA

**314. ADV. ADOOR PRAKASH:
SHRI ANTO ANTONY:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सड़क परिवहन और राजमार्ग मंत्री**

be pleased to state:

- (a) whether the Union Government has received a proposal from the State of Kerala for construction of new National Highway (NH) parallel to the Main Central (MC) road in the State;
- (b) If so, the details and the present status thereof;
- (c) whether the Government has any statistics regarding total length of NHs constructed in the State under Bharatmala Pariyojana; and
- (d) If so, the details thereof?

ANSWER

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS
(SHRI NITIN JAIRAM GADKARI)**

(a) & (b) Yes, Government of Kerala has requested to construct 4 lane new National Highway (NH) connecting Thiruvananthapuram - Kottarakkara - Kottayam - Angamali parallel to existing Main Central (MC) road. However, it is to mention that the policy for declaration of new NH is in consultation process within Union Government for its finalization. The proposals on declaration of new National Highways (NHs) will be processed, once new guidelines/criteria are finalized.

(c) & (d) Total 25 Nos. of Projects covering a length of 676 Km are in progress under Bharatmala Pariyojna in the State of Kerala out of which 83.78 Km roads has been constructed during the last 5 years.

Appendix - VIII

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES**

MEMORANDUM No. 36

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3073 dated 04 August, 2022 regarding "Declaration of National Highways."

On 04 August, 2022, Shri Hanuman Beniwal and Shri Arjun Lal Meena M.Ps., addressed an Unstarred Question No. 3073 to the Minister of Road Transport and Highways. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Road Transport and Highways vide O.M. No. H-11016/34/2022/RAJ/North-II dated 1st November, 2022 have stated as under:-

"State road, including State Highways (SHs), are declared as new National Highways (NHs) from time to time on the basis of well-established principles. The criteria for State roads for declaration as new NHs may include some of the following.

- i. Roads running through length/breadth of the country.*
- ii. Connecting adjacent countries, National Capitals with State Capitals/mutually the State Capitals, major ports, non-major ports, large industrial centers or tourist centers.*
- iii. Roads having important strategic requirement in hilly and isolated area.*
- iv. Arterial roads which enable sizeable reduction in travel distance and achieve substantial economic growth.*
- v. Roads which help in opening up large tracts of backward area and hilly region.*
- vi. Roads contributing towards achievement of National Highways grid of 100 km.*
- vii. Synergy with PM Gati Shakti National Master Plan (NMP).*

The Ministry keeps on receiving proposals from various State Governments/ Union Territories (UTs) etc. for declaration/upgradation of State Roads, including SHs, As new NHs. The Ministry considers declaration of some

State roads, including SHs, as NHs from time to time based on the requirement of connectivity, inter-se priority and availability of funds."

4. In view of the above and citing that Policy formulation/modification is a time taking process the Ministry, with the approval of Minister of State in the Road Transport and Highways have requested to drop the above Assurance.

The Committee may consider.

DATED :- 20/02/2023

NEW DELHI:

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
LOK SABHA
UNSTARRED QUESTION NO. 3073
ANSWERED ON 04TH AUGUST, 2022**

DECLARATION OF NATIONAL HIGHWAYS

**+3073. SHRI HANUMAN BENIWAL:
SHRI ARJUN LAL MEENA:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सड़क परिवहन और राजमार्ग मंत्री**

be pleased to state:

- (a) whether the Union Government proposes to issue notification to declare fifty roads with cumulative length of 4772 Kms in the State of Rajasthan as National Highways (NHs) for which in principal approval had been accorded in the past;
- (b) if so, the time by which it would be issued and if not, the reasons therefor;
- (c) the time by which the above mentioned development work is likely to be started thereon;
- (d) whether the Detailed Project Report (DPR) has been prepared and submitted to the Union Government for declaring Phalodi-Nagaur-Khatu-Taranau-Narayanpura-Bhatipura-Dudu-Dausa section as NH and if so, the details thereof; and
- (e) the date on which said DPR was prepared and submitted to the Union Government?

ANSWER

**THE MINISTER OF ROAD TRANSPORT & HIGHWAYS
(SHRI NITIN JAIRAM GADKARI)**

(a) to (e) The Ministry notifies state roads as National Highways based on traffic, economic importance, viability & other socio economic considerations from time to time taking into consideration availability of budgetary resources. The policy at the moment is under deliberation and will be implemented on finalisation.

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES
(2022-2023)
(SEVENTEENTH LOK SABHA)
FIFTH SITTING
(22.02.2023)

The Committee sat from 1100 hours to 1215 hours in Committee Room No. 'B', Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - **Chairperson**

MEMBERS

2. Shri Ramesh Chander Kaushik
3. Shri Khagen Murmu
4. Prof. Sougata Ray
5. Shri Chandra Sekhar Sahu

SECRETARIAT

- | | | | |
|----|--------------------------|---|-----------------|
| 1. | Shri J.M. Baisakh | - | Joint Secretary |
| 2. | Dr. (Smt.) Sagarika Dash | - | Director |
| 3. | Smt. Vineeta Sachdeva | - | Under Secretary |

XXXXX	XXXXX	XXXXX	XXXXX
XXXXX	XXXXX	XXXXX	XXXXX

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) consider 15 Memoranda containing requests received from various Ministries/Departments for dropping of 16 pending Assurances and (ii) take oral evidence of the representatives of the Ministry of Road Transport and Highways regarding pending Assurances.

2. Thereafter, the Committee took up 15 Memoranda (Memorandum Nos. 22 to 36) containing 16 Assurances for consideration regarding dropping or otherwise of the relevant Assurances. After consideration of a few Memoranda, the Committee authorized Hon'ble Chairperson to decide the dropping or otherwise of the remaining Memoranda. The Chairperson subsequently decided to drop 09 Assurances as per details given in Annexure-I* and to pursue the remaining 07

Assurances as per details given in Annexure-II for implementation by the Ministries/Departments concerned.

3.	XXXXXX	XXXXXX	XXXXXX	XXXXXX
4.	XXXXXX	XXXXXX	XXXXXX	XXXXXX
5.	XXXXXX	XXXXXX	XXXXXX	XXXXXX
6.	XXXXXX	XXXXXX	XXXXXX	XXXXXX
7.	XXXXXX	XXXXXX	XXXXXX	XXXXXX

The Committee then adjourned.

* Not related to this Report.

COMMITTEE ON GOVERNMENT ASSURANCES (2022-2023)

Statement Showing Assurances not dropped by the Committee on Government Assurances (2022-2023) at their sitting held on 22.02.2023

S.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
1.	24-25	(i) USQ No 3386 dated 16.03.2021 (ii) USQ No 4229 dated 29.03.2022	Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare)	(i) Use of Antibiotics on Food Crops (ii) Antimicrobial Resistance in Crops	The request for dropping of the Assurance was not acceded to by the Committee at their sitting held on 11.01.2022 and the Committee <i>vide</i> their 64th Report (17th Lok Sabha) presented to the House on 21.07.2022 desired that the Ministry should coordinate with Central Insecticides Board & Registration Committee (CIB&RC) and Directorate of Plant, Protection, Quarantine & Storage (DPPQ&S) and apprise the Committee of the final outcome of the matter. However, instead of fulfilling the Assurance, the Ministry have once again requested for dropping the Assurance on the ground that the fulfillment of Assurance is likely to take considerable time as Indian Council of Agricultural Research (ICAR) would take at least 2-3 years to generate data on safety, efficacy, residue and to undertake research on sound alternatives of antibiotics which will be further discussed in Registration Committee as well as Department of Agriculture and Farmers Welfare (DA&FW) and final decision will be taken accordingly. The Committee feel that the issue of use of Antibiotics in food crops is of utmost importance and a matter of national concern and should be pursued earnestly. The Committee acknowledge that

					undertaking research on sound alternatives of these antibiotics may take time and it is difficult to set a timeline for the same, however, given the crucial importance and sensitivity of the subject matter along with the imperative need for these alternatives, the Committee reiterate their earlier recommendation that the Ministry should pursue the matter with alacrity and specific timeline and bring it to its logical conclusion.
2.	26	USQ No 441 dated 03.02.2022	Civil Aviation	Development of Darbhanga Airport	The Ministry have requested for dropping the Assurance on the ground that being a sensitive matter, the naming of an airport requires extensive consultation wherein the public sentiments have to be kept in mind and hence it is not possible to give fixed timelines for naming the airport. The Committee feels that an Assurance cannot be dropped merely on the ground that its implementation may take more time than the specified period of three months. Moreover, once an Assurance has been given it is incumbent upon the Ministry to bring it to its logical conclusion in coordination with all the agencies concerned. The Committee, therefore, desire that the Ministry of Civil Aviation should pursue the matter vigorously with all concerned and implement the Assurance at the earliest.
3.	31	USQ No 95 dated 02.02.2022	Railways	Augmentation of GRP	The Ministry have informed that a policy decision has been taken by Ministry of Railways that due to the austerity measures in view of pandemic COVID-19, creation of fresh posts will not be feasible in near future. Thus, the Committee find that the

					Ministry has taken a decision in the matter. The Committee desire that requisite Implementation Report be laid on the Table of the House.
4.	32	USQ No 4147 dated 29.03.2022	Home Affairs	Immigration Facility at Ports	The Committee note that in their 77 th Report (17 th Lok Sabha) presented to the House on 22 nd December, 2022, the Ministry of Home Affairs was directed to furnish the details in the form of Implementation Report to the Ministry of Parliamentary Affairs for being laid on the Table of the House. However, instead of laying the Implementation Report, the Ministry have once again requested for dropping the Assurance which reflects that scant attention is given by the Ministry to the Reports of the Parliamentary Committee. This has further delayed the Implementation of the Assurance which remains pending for more than one year. The Committee deplores this form of attitude and disregard for Parliamentary Assurances/Reports. Nevertheless, the Committee now expect the Ministry to accord utmost priority to the matter. The Committee, therefore, reiterate their earlier recommendation that the requisite Implementation Report be laid on the Table of the House at the earliest without further delay.
5.	34	USQ No 314 dated 03.02.2022	Road Transport and Highways	Proposal for New NH From Kerala	The Ministry has requested to drop the Assurance on the ground that the policy for declaration of new National Highways is still in consultation process within Government for its finalization and as such the matter does not fall under the purview of Ministry of Road Transport and Highways as of now and the Assurance cannot be fulfilled. The

					<p>Committee take strong exception to the Ministry's statement that the matter does not fall under the purview of Ministry of Road Transport and Highways and the Assurance cannot be fulfilled. The Committee feel that the matter is of crucial national importance and needs to be pursued till the final decision is arrived at. The Committee understands that such matters take time but the Ministry needs to pursue the matter earnestly and implement the Assurance at the earliest. The Committee would like to be apprised of the initiatives taken in this regard.</p>
6.	36	USQ No 3073 dated 04.08.2022	Road Transport and Highways	Declaration of National Highways	<p>The Ministry has requested to drop the Assurance on the ground that policy formulation/modification is a time taking process. Further, the Ministry has informed that it keeps on receiving proposals from various State Governments/Union Territories etc for declaration/Up gradation of State Roads, including State Highways (SHs) as new National Highways (NHs). The Ministry considers declaration of some State roads, including SHs from time to time based on the requirement of connectivity, inter-se priority and availability of funds. The contention of the Ministry is untenable since an Assurance cannot be dropped merely on the ground that its outcome and finality is not known. The Committee feels that once an Assurance is given, it should be brought to its logical end. The Committee desire that the Ministry should pursue the matter in a time bound manner and fulfill the Assurance at the earliest.</p>

MINUTES
COMMITTEE ON GOVERNMENT ASSURANCES
(2022-2023)
(SEVENTEENTH LOK SABHA)
SEVENTH SITTING
(25.07.2023)

The Committee sat from 1500 hours to 1530 hours in Room No. 216 (Chamber of Hon'ble Chairperson), 'B' Block, Extension to Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

Members

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushlendra Kumar
5. Shri Khagen Murmu
6. Shri Chandra Sekhar Sahu

Secretariat

- | | | |
|----|--------------------------|--------------------|
| 1. | Shri J.M. Baisakh | - Joint Secretary |
| 2. | Dr. (Smt.) Sagarika Dash | - Director |
| 3. | Shri Mahesh Chand Gupta | - Deputy Secretary |
| 4. | Smt. Vineeta Sachdeva | - Under Secretary |

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following eight (08) draft Reports without any amendments:-

- (i) Draft Eighty-Third Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Health and Family Welfare (Department of Health and Family Welfare)';
- (ii) Draft Eighty-Fourth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Railways';
- (iii) Draft Eighty-Fifth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Law and Justice (Legislative Department)';

- (iv) Draft Eighty-Sixth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Road Transport and Highways'.
- (v) Draft Eighty-Seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (vi) Draft Eighty-Eighth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (vii) Draft Eighty-Ninth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (viii) Draft Ninetieth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.

2. The Committee authorized the Chairperson to present the Reports during the ongoing session.

The Committee then adjourned.